

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 14

CP (IB) No. 596/Chd/Hry/2019

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

M/s Bajrang Industries

...Petitioner-Operational Creditor

Vs.

Atlas Cycles (Haryana) Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Surjeet Singh Bhadu, Advocate for the petitioner-operational creditor.

Mr. S.P. Singh Chawla, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent for filing the short written submissions. Let the same be filed within two weeks with copy in advance to the counsel opposite. Last opportunity granted. List on 22.12.2022.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022

DS